

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITIONS No. 167/2009 and 168/2009

Petition No. 167/2009

Sub: Determination of final transmission tariff and additional capital expenditure from the date of commercial operation to 31.3.2009 for (i) 400/220 kV Damoh sub-station with ICT-I along with associated bays (ii) 400/220 kV 315 MVA ICT-II along with associated 400 kV and 220 kV bays at Damoh sub-station and (iii) 400 kV 63 MVAR factor along with associated 400 kV bay at Damoh sub-station under WRSS-IV transmission system in Western Region.

Petition No. 168/2009

Sub: Determination of final transmission tariff and additional capital expenditure from the date of commercial operation to 31.3.2009 for (i) 40% Fixed Series Compensation for Seono Khandwa Ckt I & II, (ii) 315 MVA, 400/220 kV bays associated with Itarsi (PG)-Itarsi (MPPTCL) Ckt-II and 220 kV bays associated with Itarsi (PG)-Bhopal (MPPTCL) Ckt-II & (iii) 400 kV D/C Raipur-Sipat transmission line under WRSS-I Transmission system in Western Region.

Date of hearing : 24.11.2009

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : 1.Madhya Pradesh Power Transmission Company Ltd., Jabalpur, Patna
2. Maharashtra State Electricity Distribution Co. Ltd., Mumbai
3. Gujarat Urja Vikas Nigam Ltd., Baroda
4. Electricity Department, Government of Goa, Panaji
5. Electricity Department, Administration of Daman & Diu, Daman
6. Electricity Department, Administration of Dadra Nagar Haveli, Silvassa
7.Chhattisgarh State Electricity Board, Raipur
8.Madhya Pradesh Audyogik Kandra Vikas Nigam (Indore) Ltd., Indore

Parties present : Shri U.K.Tyagi, PGCIL
Shri M.M.Mondal, PGCIL
Shri Prashant Sharma, PGCIL

These petitions have been filed seeking approval of final transmission tariff and additional capital expenditure from the date of commercial operation up to 31.3.2009 for transmission assets under and WRSS-I and WRSS-IV transmission system in Western Region, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (the 2004 regulations).

2. As regards the delay of 4 months in completion of the project the petitioner submitted that it was an account of delay in handing over the land.

3. In respect of transmission assets covered under WRSS-IV, the representative of the petitioner submitted that the transmission charges for the sub-station and ICTs would be borne by the respective beneficiary only and the transmission charges with respect to reactor would be borne by the all Western Region beneficiaries. However, at para 7.5 of the petition it was mentioned that the transmission charges shall be shared by all the constituents of Western Region in terms of the 2004 regulations. It was also noticed that Western Region beneficiaries had agreed to pool the transmission charges of 400/220 kV Damoh sub-station in WRPC meeting. The petitioner was directed to clarify the method of sharing of the transmission charges and submit separate cost and tariff details as per the Commission's order dated 28.3.2008 in Petition No. 85/2007 (Suo-motu) for each asset. The petitioner was also directed to submit its policy regarding delay in construction of transmission assets specifying the issues related to contract agreement between Power Grid and the generating company, liquidated damages to be recovered from the vendors and deduction thereof from the project cost in each petition.

4. The petitioner was further directed to submit policy on treatment of IDC in such cases of delayed implementation and provision of indemnification by the generator under affidavit, latest by 18.12.2009, with an advance copy to the respondents.

5. Subject to the above, orders in these petitions were reserved.

Sd/-
(T.Rout)
Joint Chief (Law)